## IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI PRINCIPAL BENCH

Appeal No.136/2017

IN THE MATTER OF:

M/s. VSK Exim Pvt. Ltd.

... Applicant/petitioners

Vs.

Registrar of Companies

Respondent

Order under Section 252(3) of the Companies Act

Order delivered on 12.02.2018

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR Hon'ble President

Sh. S.K. Mohapatra, Hon'ble Member (T)

For the Applicant/petitioner :

Mr. Ashish Bhagat, Mr. Addhesh Chaudhary,

Mr. Ritik Malik, Advs.

For the ROC, Delhi

Mr. Manish Raj, Co. Prosecutor

For the Income Tax Deptt.

Ms. Lakshmi Gurung, Standing Counsel

## **ORDER**

Learned standing Counsel for the Income Tax Department states that reply on behalf of the department has been filed today and a copy therefore, has been handed over to the Counsel for the appellant in the Court today.

List for arguments on 6th March, 2018.

(M.M.KUMAR)
PRESIDENT

(S.K. MOHAPATKA)
MEMBER(TECHNICAL)

12.02.2018 V.Sethi